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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **W.P.(C) 8681/2022**

M/S GOZING TECHNOLOGY PVT. LTD. Petitioner

Through: Mr Puneet Agarwal with Mr Yuvraj Singh and Mr Chetan K. Shukla, Advocates.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr G.C. Mishra, Advocate for

respondent no.1/UOI.

Ms Anushree Narain, Advocate for respondents no.2 and 3.

CORAM:

HON'BLE MR JUSTICE RAJIV SHAKDHER HON'BLE MS JUSTICE TARA VITASTA GANJU

ORDER

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30.05.2022

[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL. 26181/2022

1. Allowed, subject to the petitioner filing legible copies of the dim documents, at least three days before the next date of hearing.

W.P.(C) 8681/2022 & CM APPL. 26180/2022[Application filed on behalf of the appellant seeking interim relief]

- 2. Issue notice.
- 2.1. Mr G.C. Mishra accepts notice on behalf of respondent no.1/UOI. Likewise, Ms Anushree Narain accepts notice on behalf of respondent nos.2 and 3.
- 2.2. Insofar as respondent no.4 is concerned, on steps being taken, notice shall issue to the said respondent, *via* all permissible modes, including email.

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- 3. The counter-affidavit(s) will be filed, within the next five weeks.
- 3.1. Rejoinder(s) thereto, if any, will be filed before the next date of hearing.
- 4. List the matter on 19.09.2022.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

MAY 30, 2022 / tr

Click here to check corrigendum, if any

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